

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD 'A' BENCH, AHMEDABAD**

[Coram: Pramod Kumar AM and Mahavir Prasad JM]

ITA No.1425/Ahd/2015

**Sambhavi Samarpan Foundation,
B-11, Savita Sadan,
Alembic Road,
Vadodara – 390 003.
[PAN: AAUCS 5140 G]**

.....**Appellant**

Vs.

**Commissioner of Income Tax-I,
Baroda.**

..... **Respondent**

Appearances by

P.B. Parmar *for the appellant*

Uma Shankar Prasad *for the respondent*

Hearing concluded on: 27.12.2017

Order pronounced on : 27.12.2017

O R D E R

Per Pramod Kumar, AM:

By way of this appeal, the assessee appellant has challenged correctness of the order dated 10.11.2014, passed by the learned CIT-I, Baroda under section 12AA(1)(b)(ii) read with section 12A(a) of the Income Tax Act, 1961.

2. When this appeal was called out for hearing, learned Counsel for the assessee sought permission to withdraw this appeal.

3. Learned Departmental Representative does not oppose the prayer of the assessee.

4. Therefore, in view of these facts, we allow the withdrawal of the appeal filed the assessee and accordingly appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal is dismissed. Pronounced in the open Court on this 27th day of December, 2017.

Sd/-
Mahavir Prasad
(Judicial Member)

Sd/-
Pramod Kumar
(Accountant Member)

Dated: 27th December, 2017.

*PBN/**

Copies to:

- (1) *The appellant*
- (2) *The respondent*
- (3) *CIT*
- (4) *CIT(A)*
- (5) *DR*
- (6) *Guard File*

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad*